

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 286/2001
in
OA 2544/1999

New Delhi, this the 8th day of October, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Awtar Krishan Sharma
S/o Shri Pt. Murari Lal Sharma
R/o Patti Mehar, Baraut (Baghpat)
Pin - 250 601.

...Applicant

(By Advocate Shri U.Srivastava)

V E R S U S

1. Shri S.Dasharathi
General Manager
Northern Railway
Baroda House, New Delhi.
2. Shri A.N.Mishra
DRM, Northern Railway
Estate Entry Road, DRM Office
New Delhi.

...Respondents

(By Advocate Shri Amit Anand, proxy
counsel for Mrs. Meera Chibber)

O R D E R (ORAL)

By Shri Govindan S. Tampi,

In this case, the Tribunal's order dated 24-1-2001 quashed the impugned letter dated 14-10-1999 and the respondents were directed to consider the re-engagement of the applicant in service as Casual Labour in terms of the relevant rules and instructions, keeping in view the observations of the Tribunal in OA 463/1991. Amended Memo of parties has been filed by the applicant on 17-8-2001. In the meanwhile on 30-8-2001, the respondents have given effect to the Tribunal's order.

2. On 3-9-2001, notices has been issued at the request of learned counsel for the applicant. But after the notices have been issued, the applicant has

✓

come to know that the order has been implemented though on a later date. Therefore, counsel for the applicant seeks permission to withdraw the CP. Granted.

3. CP 286/2001 is accordingly dismissed as withdrawn. Notices to the alleged contemnors are discharged.

S. Raju

(SHANKER RAJU)
MEMBER (J)

/vikas/

(GOVINDAN S. TAMPI)
MEMBER (A)